

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 828 Of 2011**

[Arising out of Order-in-Appeal No.90/S.Tax/D-II/2011 dated 03.03.2011 passed by the Commissioner (Appeals), Customs and Central Excise, Delhi-2]

**M/s RIA Constructions Limited : Appellant (s)**

SCO-176, Sector-5, Panchkula,  
Haryana-134109

Vs

**The Commissioner of Service Tax  
C.S.T, Delhi**

**: Respondent (s)**

17-B, I.P. Estate, IAEA House,  
New Delhi

APPEARANCE:

None for the Appellant

Mr. Rajeev Gupta and Mr. Ravinder Jangu Authorised Representatives  
for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60182/2023**

Date of Hearing:05.07.2023

Date of Decision:05.07.2023

***As per Bench***

None appeared for the appellant. The notice for today's hearing has also been served to the appellant but in spite of that, none has appeared on behalf of the appellant. As the matter pertains to 2011, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration by moving appropriate

application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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